

kind of issue. In Kalahandi Bolangir, Phulbani and Koraput districts, in these tribal areas, this kind of thing is being heard regularly. Nobody takes cognizance of this situation. Due to starvation in Bastar and Koraput districts last year nearly five thousand tribal people died. In the Parliament we raised this matter, but nobody bothered about this. Though the Minister assured this House that a team will go there and it will report to the Parliament and on which Government can take appointment action, but, nobody bothered after that.

Now, I will appeal to you and to this august House; let a Parliamentary Committee go there, see the situation as to what is happening in Bolangir, Kalahandi, Phulbani Koraput and even in the Bastar District of Madhya Pradesh. This is the tribal belt where regularly, because of mal-nutrition and starvation, children are dying. That is why there should be a special package by the Government of India. I am not blaming anybody; just we are blaming our fate. That is why I request you that there should be a special discussion on this, not during zero hour. Please allow us to discuss this matter.

MR. SPEAKER: Shri Jena, you should be aware of the fact that today itself we are taking up Human Resources Development Ministry's Demands. We have said this with emphasis on the welfare of the women and welfare of the children. You are not aware of it. You are not going to have a discussion for half-an-hour; you are going to have a discussion for six hours. You should be aware of it.

SHRI SRIKANTA JENA: There should be a special discussion on this.

There was a package given by the Orissa Government to the Government of India. I hope Shri Arjun Singh, who is here, will look into this whole package and special assistance will be given to these areas, so that some relief measures can be taken up.

*Not recorded.

SHRI RAM NAIK (Bombay North): I wish to draw the attention of the Prime Minister, the Government..... (*Interruptions*)*

MR. SPEAKER: Only what Shri Naik says is going on record.

SHRI RAM NAIK: I wish to draw the attention of the Government to a horrifying and very serious and barbaric incident... The Members of the House and you yourself... (*Interruptions*)*

MR. SPEAKER: It is not going on record.

(*Interruptions*)*

SHRI RAM NAIK: I wish to draw the attention of the Government to a horrifying and very very serious and barbaric incident. It is more serious than the Ameena affair where that young girl was sold to an Arab some seven-eight months back. You would have seen in the TV news yesterday that 25 Bangladeshi children have been located by the Mumbai Police. These Bangladeshi children were brought to Mumbai and from there, they were to be taken to Arab countries. They have been purchased. I had gone to Mumbai on Saturday in the evening and I saw those children most of them two years old and four years old. They do not know where their mothers are, where their parents are. It has been alleged that they were to be taken to Arab countries for camel race. I have not gone Arab countries; but I understand what the camel race is. Those kids of two years and three years are roped or tied up on the camel's back and when the camels run, the camels will fight and the children will cry. That is seen and enjoyed. That is what is being said about the camel race.

My contention and my request to the Government is this. There are Immigration Laws. Since the kids have been taken to the children's, Home, Government should ensure their safety. This is the first point.

They have been sold and eleven persons have been arrested. Very stringent action should be taken against them. These kids would not have their parents because they have been sold. What will happen to them now under the international law? That must be ensured.

My request to the Prime Minister is that we should appeal to the Arab countries and we should also appeal to the UNO to see that such inhuman games are not played. It would be a human rights' issue also, which the Government should taken up at the proper forum. That is my request and I expect the Government to make a statement on this situation as to how the Government is going to deal with the situation.

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, discussion took place on children in this House. Other important issues are also discussed in this House. Many times discussion on Scheduled Castes took place here. But, today I would like to draw your attention to the height of atrocities on Scheduled Castes. I do not want to make allege actions against any Government. In fact I want to present the picture before you. Sir, on the 17th a boy was kidnapped from Varanasi in the midst of a crowd of 200 people. He was taken to Azamgarh and after sprinkling petrol on him he was set to fire. While burning he kept running. Petrol was continued to be sprinkled on him unless him entire body was charred. The name of that boy was Abbu. He was kidnapped from Chhitupur-Chandua in Banaras. I informed the S.P. and D.I.G. of the area and mentioned also the names of the kidnapers but no action was taken.

The other incident relates to Delhi, I got information yesterday evening that a boy

whose names was Darshan Singh, a resident of Seelampur, aged 21 was picked up by special checking mobile squad and beaten to death very cruelly. Just two weeks back, he was married.

Similarly, on the 6th March some people assaulted 24 or 25 women and children belonging to Scheduled Castes. The issue was raised earlier also. At that time you directed the Government to take action. There is one more such case. Under the Jawahar Rozgar Yojana a female teacher was paid Rs. 90,000 in Jhansi to construct a school building. Her name is Shanti Devi Bhatkaria. This incident relates to Bamrouli School. The Pradhan of that place took Rs. 86,000 from her and asked for Rs. 4,000 more. When this Head Mistress refused to give the money, he beat her badly in the school itself. A case was registered under the Prevention of Atrocities on Scheduled Castes. But till date no action has been taken. With the intention of killing that lady, she was transferred to a forest area.

These were the cases of laymen. Now I would like to bring to your notice the cases of some big persons. In Delhi actin was being taken against 80 persons for riots in 1984 when Shri Hukum Chand Jatav was an I.P.S. officer. Out of these 80 persons at least 30 such persons are there who belong the Scheduled Castes. But when Shri Hukum Chand Jatav, I.P.S. retired on the 31st March, he was told that he was an accused in a case of 1984 riots. Had he been informed earlier, he might have given his reaction. After rendering a service of for 30 to 40 years he was not given any award buy now he is being given this award.

[*English*]

MR. SPEAEKR: Now please conclude.